## (Part II-Proceedings other than Questions and Answers)

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## LOK SABHA

Monday, 19th December, 1955

The Lok Sabha met at Eleven of the Clock.

[Mr. Speaker in the Chair]
QUESTIONS AND ANSWERS

(See Part I)

## LEAVE OF ABSENCE

Mr. Speaker: The Committee on absence of Members from the sittings of the House in its Twelfth Report has recommended that leave of absence may be granted to the following Members for the periods indicated in the Report:

- (1) Shri Tridib Kumar Chaudhuri;
- (2) Shri Purendu Sekhar Naskar;
- (3) Shri Dev Kanta Borooah;
- (4) Shri N. Somana;
- (5) Dr. N. B. Khare;
- (6) Shrimati B. Khongmen;
- (7) Shri P. Natesan;
- (8) Dr. Ch. V. Rama Rao;
- (9) Dr. Shaukatullah Shah Ansari;
- (10) Shri Sofi Mohd. Akbar, and
- (11) Shri Kamakhya Prasad Tripathi.

Do I take it that the House agrees with the recommendations of the Committee?

Several Hon. Members: Yes.

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Mr. Speaker: So the Members will

Shri T. B. Vittal Rao (Khammam): May I seek one clarification?

be informed accordingly.

Mr. Speaker: I think the hon. Member may wait for some time. I myself want to clear certain grounds and then of course, if need be, we might have further clarifications, but we should not take much time over that. Now, let the Secretary read the messages received from the Rajya Sabha.

## MESSAGES FROM RAJYA SABHA

Secretary: Sir, I have to report the following two messages received from the Secretary of Rajya Sabha:

- (1) "In accordance with the provisions' of sub-rule (6) of rule 162 of the Rules Procedure and Conduct Business in the Rajya Sabha. am directed to return herewith the Appropriation (No. 4) Bill, 1955, which was passed by the Lok Sabha at its sitting on the 12th December, 1955, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."
- (2) "In accordance with the provisions of sub-rule (6) of rule 162 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (No. 5) Bill, 1955, which was